

SCHEDULE - II
FORM D
PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

Date: 01.06.2026

To
Ms Shruthi Gupta
The Liquidator
227, Sharada Niketan, Pitampura
Delhi-110034
E-mail: aghwiresliquidation@gmail.com

From
State Bank of India
(A body corporate constituted under the State Bank of India Act, 1955), having
registered office at:
State Bank Bhavan,
14th Floor, Madame Cama Road,
Nariman Point, Mumbai, Maharashtra- 400021

Its local head office at:
11, Parliament Street,
New Delhi-110001
And having one of its branches, inter alia,
Stressed Assets Management Branch-II
11th Floor, Jawahar Vyapar Bhawan,
S.T.C Building, Janpath 1, Tolstoy Marg,
New Delhi-110001
E-mail: agmcl1.50950@sbi.co.in

Subject: Submission of proof of claim in respect of the liquidation of M/s AGH Wires Pvt
Ltd under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

State Bank of India hereby submits this proof of claim in respect of the liquidation of M/s AGH
Wires Pvt Ltd. The details for the same are set out below:

1.	Name of financial creditor (if an incorporated body provide identification number and proof of incorporation, if a partnership or individual provide identification records* of all the partners or the individual)	State Bank of India
2.	Address and email of financial Creditor for correspondence.	Stressed Assets Management Branch-II 11 th Floor, Jawahar Vyapar Bhawan, S.T.C Building, Janpath, 1, Tolstoy Marg New Delhi-1 10001. E-mail: agmcl1.50950@sbi.co.in



3.	Total amount of claim, including any interest, as at the liquidation commencement date and details of nature of claim (whether term loan, secured, unsecured)	1. M/s AGH Wires Pvt Ltd I. Principal Cash Credit- Rs. 1,05,03,969.25 Term Loan - I- Rs. 1,22,63,067.00 Term Loan - II- Rs. 1,44,21,770.00 Term Loan - III- Rs.13,53,43,721.00 II. Interest including penal interest: Cash Credit- Rs.6,67,16,297.29 Term Loan - I- Rs 62,72,164.13 Term Loan -II- Rs 74,09,245.72 Term Loan-III- Rs 7,21,21,343.24 Legal Charges: Rs 34,03,056.00 Total Claim Amount: Rs.32,84,54,633.63 (Rupees Thirty-Two Crore Eighty - Four Lakhs Fifty Four Thousand Six Hundred Thirty Three - Sixty Three only). (Intt. applied upto 31.05.2026)
4.	Details of documents by reference to which the debt Can be substantiated	1.Sanction Letter dated 04.10.2016 2. Supplemental Agreement of Loan cum Hypothecation (SME-4) dated 05.10.2016 3. Letter of arrangement dated 05.10.2016
5.	Details of any order of a court of tribunal that has adjudicated on the non-payment of debt	OA 1317/2018, DRT II, Chandigarh
6.	Details of how and when debt incurred	The debts have been incurred on various dates towards working capital, etc. by documentation individual documents. The latest documentation executed on 04.10.2016
7.	Details of any mutual credit, Mutual debts, or other mutual Dealings between the Corporate debtor and the financial creditor which may be Set-off against the claim	NA
8.	Details of any security held, the value of the security, and the date it was given	As per Annexure-A
	Whether security interest relinquished	Yes
9.	Details of any assignment or Transfer of debt in his favour	NA
10.	Details of the bank account to Which the financial creditor's Share of the proceeds of Liquidation can be transferred	SBI SAMB II, New Delhi, No Lien Account No. 65156762491 (IFSC Code- SBIN0006199)



11.	List out and attach the Documents relied on in support of the claim.	1. Sanction Letter dated 04.10.2016 2. Supplemental Agreement of Loan cum Hypothecation (SME-4) dated 05.10.2016 3. Letter of arrangement dated 05.10.2016
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Signature of financial creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf a financial creditor)	
Name in BLOCK LETTERS:	VANDANA R M
PAN NO.	: AELPV4966M
Position with or in relation to creditor — Assistant General Manager (AGM).	
Address of person signing- AGM, Stressed Assets Management Branch-II, 11 th Floor, Jawahar Vyapar Bhawan, S.T.C Building, Janpath, 1, Tolstoy Marg, New Delhi-110001.	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

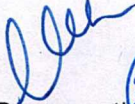
AFFIDAVIT

I, Vandana R M, currently residing at Delhi, do solemnly affirm and state as follows:

1. The above-named corporate debtor was, at the liquidation commencement date, that is, the First day of Monday of June 2026. and still is, justly and truly indebted to me in the sum of **Rs.32,84,54,633.63** (Rupees Thirty-Two Crore Eighty-Four Lakhs Fifty Four Thousand Six Hundred Thirty Three-Sixty Three only).
2. In respect of my claim, in continuation of CIRP claim, of the said sum or any part thereof, I have relied on the documents specified below:
[Please list the documents relied on as evidence of debt and of non-payment.]
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the financial creditor which may be set-off against the claim.]

Solemnly, affirmed at Delhi on 1st day of Monday June 2026.

Notary / Oath Commissioner.


Deponent's signature


VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para 1 to 4 of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Delhi on this 1st day of Monday of June 2026.


Deponent's signature.


ANNEXURE A

DETAILS OF DOCUMENTS AS PER S.NO.6 OF FORM D

1.	Sanction Letter dated 04.10.2016
2.	Supplemental Agreement of Loan cum Hypothecation (SME-4) dated 05.10.2016
3.	Letter of arrangement dated 05.10.2016

ANNEXURE B

S.L.No.	DESCRIPTION	M.V	R.V	OUR SHARE	REMARK
	Primary Securities				
1.	Entire current assets of the Company Defendants No.1 (present as well as future) including raw materials, consumable stores and spares, stock in process, finished goods, bills, book debts and receivable etc.	-	--	100%	



AGH WIRES PVT LTD							
Sl.No.	Facilities	ACCOUNT NO	OUTSTANDING as on 31.05.2016	INTT UPTO 31.05.2026	PENAL INTT UPTO 31.05.2026	TOTAL INTT UPTO 31.05.2026	TOTAL DUES UPTO 31.05.2026
1	CC	32933849832	10503969.25	47056667.86	19659629.43	66716297.29	77220266.54
2	TL-I	32934018454	12263067.00	4214027.12	2058137.01	6272164.13	18535231.13
3	TL-II	32934073152	14421770.00	4989372.61	2419873.11	7409245.72	21831015.72
4	TL-III	36196473261	135343721.00	49550943.44	22570399.80	72121343.24	207465064.24
	Total		172532527.25	105811011.03	46708039.35	152519050.38	325051577.63

Legal charges

3403056

328454633.63

